

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 606 OF 2024**

**IN RE: NEWS ITEM TITLED "GREATER LESSER  
COMFORT LIFE AMID FOUL AIR & MOSQUITOES"  
APPEARING IN THE TIME OF INDIA DATED 22.04.2024**

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N.D.O.H 30.04.2025

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Through

**RESPONDENT NO. 3/ DJB**

**ANIL KUMAR**  
Chief Engineer (South)  
DELHI JAL BOARD  
GOVT. OF NCT OF DELHI  
Varunalya Phase-II  
Jhandewalan, New Delhi-110055

**PRABHSAHAY KAUR**

**STANDING COUNSEL FOR DJB**

L-24, 2ND, Floor, Hauz khas Enclave,

New Delhi-110016

Enrol No. D/737/2008

Ph. 9810158581

Place: New Delhi

Date: 26.04.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 606 OF 2024**

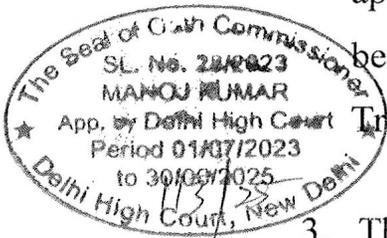
**IN RE: NEWS ITEM TITLED "GREATER LESSER  
COMFORT LIFE AMID FOUL AIR & MOSQUITOES"  
APPEARING IN THE TIME OF INDIA DATED 22.04.2024**

**STATUS REPORT ON BEHALF OF DELHI JAL BOARD/  
RESPONDENT NO. 3 IN COMPLIANCE OF ORDER  
DATED 15.01.2025.**

**MOST RESPECTFULLY SHOWETH:**

I, Sh. Anil Kumar, s/o Sh. Sheobachan Sharma, aged about 57 years, working as Chief Engineer (South), Delhi Jal Board, having office at Varunalaya, Phase-II, Karol Bagh, New Delhi-110005, do hereby solemnly affirm and declare as under:

1. That, I am duly authorized and competent to affirm the present Status Report on behalf of Respondent No. 3/DJB.
2. That at the outset, the Deponent tenders an unconditional apology for the affidavits filed earlier that were found to be deficient/lacking in full particulars by this Hon'ble Tribunal.
3. That the instant Status Report is being filed in furtherance of this Hon'ble Tribunal's Order dated 15.01.2025 vide which certain queries were raised by the Hon'ble Tribunal regarding the action taken by the Answering Respondent on the issue at hand. In particular, clarification was sought



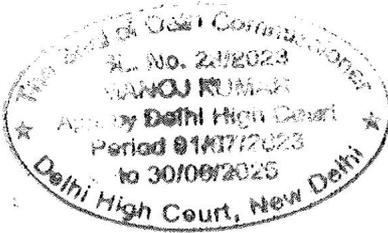
**ANIL KUMAR**  
Chief Engineer (South)  
DELHI JAL BOARD  
GOVT. OF NCT OF DELHI  
Varunalya Phase-II  
Jhandewalan, New Delhi-110022

from the Answering Respondent on two aspects elaborated hereafter, firstly, regarding the construction of a 02 mtrs./ 06 ft. high wall, located approx. 30-40 mtrs before Greater Kailash-1 drain, near Krishi Vihar DDA Park, which had led to stagnation of water in the drain. Secondly, the manner in which water flow is being directed towards the Okhla Sewage Treatment Plant, and how it is being conveyed to the Dakshinpuri Trunk Sewer.

4. That, in response to the first query raised by this Hon'ble Tribunal, it is submitted that the 02 mtrs./ 06 ft. wall was constructed by the Answering Respondent in compliance of the Order dated 19.05.2023 of this Hon'ble Tribunal in I.A. No. 537 of 2023 in O.A. No. 06 of 2012 titled as *Nizamuddin West Association v UOI & Ors.*, whereby the Hon'ble Tribunal directed the formation of a joint Committee consisting of CPCB, DPCC, DJB and MCD officials to take appropriate steps to resolve the issue therein. The relevant excerpt from the Order is reproduced hereunder:

*"5. We, accordingly, issue a direction that a joint Committee of CPCB, DPCC, DJB and MCD may look into the matter and resolve the issue with the mandate of ensuring that no toxic gases are released from the drain in question due to discharge of sewage. Sewage flow may be intercepted at appropriate location and channelized to the nearest STPs."*

Copy of Order dated 19.05.2023 of this Hon'ble Court is attached and annexed herewith as **Annexure A-1.**



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GOVT. OF NCT OF DELHI  
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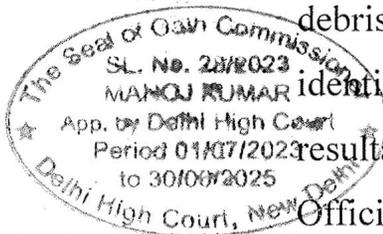
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GOVT. OF NCT OF DELHI  
Yarunalya Phase-II  
Jhandewalan, New Delhi-110055

5. That following the Order dated 15.01.2025 passed in the captioned matter, a site inspection was carried out on 20.01.2025 by the concerned officials of the answering Respondent including the Chief Engineer. During the said inspection, the height of the wall as well as the issue of stagnation was observed, and deliberations were held regarding the modus to reduce the height of the wall. Subsequently, another inspection was conducted by concerned officials of the answering Respondent including the Chief Engineer on 22.01.2025, during which the site in question and the 02 mtrs./ 06 ft. wall was re-examined as stagnation of water was observed. Thereafter, it was decided that appropriate remedial measures would be undertaken in respect to the said wall.

6. That, subsequently, a joint inspection was conducted on 24.01.2025 by the Answering Respondent in coordination with and along with MCD officials. During this visit, the officers of the Answering Respondent also informed the MCD officials about the accumulation of garbage and debris (Malba) in the R&S Block Nallah, which was identified as a primary cause of water stagnation and the resultant breeding of mosquitoes in the area. The MCD Officials acknowledged the issue and assured immediate cleaning of the Debris, along with periodic maintenance to prevent recurrence. Copy of photographs of the inspection by the officers on 20.01.2025, 22.01.2025 and 24.01.2025 are attached and annexed herewith as **Annexure A-2**

**(Colly).**

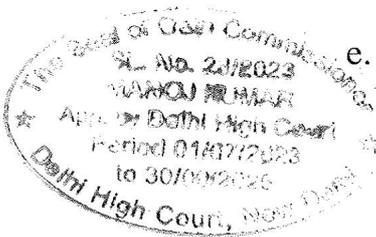
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7. That pursuant to three consecutive inspections on 20.01.2025, 22.01.2025 and 24.01.2025 by the concerned officers, the height of the 02 mtrs./ 06 ft. wall impeding the flow of water and causing stagnation was reduced to 0.3mtr./01ft.on 11.02.2025. Subsequently, no further issue of water stagnation has been reported in the area till date. Copy of photographs pre and post removal of the wall from the site are attached and annexed herewith as Annexure A-3 (Colly).

8. That, pursuant to the reduction of the wall height, a joint inspection was again conducted on 14.02.2025 by the Answering Respondent along with the officials present from the MCD and DPCC. The following observations were recorded:

- a. The height of 02 mtrs. wall had been dismantled along with the pipes by DJB.
- b. The drain water was channelized thoroughly and there was no stagnation of water at the site.
- c. No mosquitoes were observed around the drain or the surrounding areas,
- d. Anti-larval measures had been carried out by the Malaria Department/ MCD routinely,
- e. The officials of MCD present at the site confirmed that the floating materials had been removed, and the desilting of the drain is being carried out periodically. Furthermore, no floating material was found in the drain.



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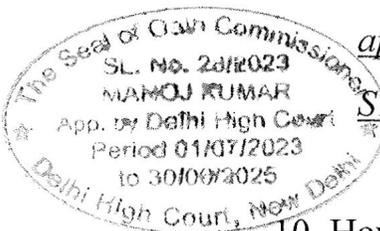
- f. The main cause of stagnation of drain water had been removed significantly and the drain water has been channelized.

Copy of the Joint Inspection Report dated 14.02.2025 is attached and annexed herewith as Annexure A-4.

9. That, in response to the second query raised by this Hon'ble Tribunal regarding the channelling of water towards the Okhla Sewage Treatment Plant via Dakshinpuri TrunkSewer, it is submitted that the sewage from the R&S Block Nallah, specifically near B Block, Greater Kailash-I, is being diverted in compliance with this Hon'ble Tribunal's direction in I.A. No. 537 of 2023. The relevant excerpt from the Order dated 19.05.2023 of this Hon'ble Tribunal is produced hereinbelow:

*"5. We, accordingly, issue a direction that a joint Committee of CPCB, DPCC, DJB and MCD may look into the matter and resolve the issue with the mandate of ensuring that no toxic gases are released from the drain in question due to discharge of sewage. Sewage flow may be intercepted at appropriate location and channelized to the nearest*

*STPs."*



10. However, as elaborated in the preceding paragraphs, the trapping structure in form of a 02 mtrs./ 06 ft. wall located approximately 30-40 mtrs. before Krishi Vihar presently stands deconstructed. Consequently, the sewage from this drain is being redirected into the Dakshinpuri Trunk Sewer, from where it flows to the Andrew Ganj Sewage

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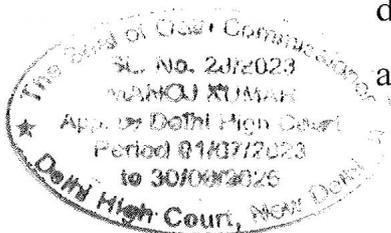
Pumping Station. Thereafter, at Andrew Ganj Station, the sewage is pumped onward to the Okhla Sewage Treatment Plant for further processing. It is pertinent to mention that the Okhla Sewage Treatment Plant runs on a capacity of 170 MGD and as of 14.04.2025, it is treating an average of 110-120 MGD of sewage pumped to the plant every day.

11. That, it is reiterated that the wall as constructed by the Answering Respondent as a part of the trapping system in the R&S Block Nallah has now been significantly reduced in height to 01 ft. That such significant reduction was undertaken by the DJB to ensure an unobstructed flow of water through the drain.

12. That in order to ensure an unimpeded flow of water through the drain, the officers of the Answering Respondent conducted site visits over three consecutive days, i.e., 09.04.2025, 10.04.2025 and 11.04.2025. During such visits unhindered flow of the drain was observed, additionally, no mosquitoes were observed at the site, owing to the elimination of water stagnation caused on the behest of wall height. Copy of photographs of the site dated 09.04.2025, 10.04.2025 and 11.04.2025 are attached and annexed herewith as Annexure A-5 (Colly).

**VERIFICATION:**

Verified at Delhi on this 25 day of April, 2025, that the contents of the above affidavit from Para 1 to 12 are true and



**DEPONENT**

**ANIL KUMAR**  
Chief Engineer (South)  
DELHI JAL BOARD  
GOVT. OF NCT OF DELHI  
Varunalya Phase I  
Jawahar Lal Nehru Park, New Delhi - 110055

correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.



DEPONENT

25 APR 2025

**ANIL KUMAR**  
Chief Engineer (South)  
DELHI JAL BOARD  
GOVT. OF NCT OF DELHI  
Varunalya Phase-II  
Jhandewalan, New Delhi-110055

*Handwritten signature*  
I identify the Deponent who has Signed in my Presence



CERTIFIED THAT THE DEPONENT

Sh./Smt./Km..... *Anil Kumar*  
S/o, W/o, D/o, Bn..... *Anil Kumar*  
P/o..... *Anil Kumar*  
Identified by..... *Anil Kumar*  
has signed..... *Anil Kumar*  
on..... *25/4/2025*  
that the contents..... *of the affidavit*  
have been read & explained..... *to him*  
& correct to his/her knowledge..... *and belief*

*Handwritten signature*  
Oath Commissioner, Delhi

25 APR 2025

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI****(BY HYBRID MODE)**I.A. No. 537/2023  
IN  
Original Application No. 06/2012

Nizamuddin West Association

Applicant

Versus

Union of India &amp; Ors.

Respondent(s)

.....

Dr. Sanjay Sachdeva:

Applicant in I.A. No. 537/2023

Date of hearing: 19.05.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Dr. Sanjay Sachdeva, Applicant in Person in I.A 537/2023

Respondent: Mr. Kunal Anand, Advocate for Delhi Jal Board  
Ms. Puja Kalra, Advocate for MCD  
Mr. Narender Pal Singh, Advocate for DPCC**ORDER****I.A. No. 537/2023**

1. This application has been filed with the grievance against violation of environmental norms in maintaining of the storm water drain touching back of houses in B-Block, Greater Kailash-I, New Delhi.

2. Case set out in the application is that the applicant is BLK-B (North) GK-I, RWA. Drain in question touches houses from B-159 to B-187. Major part of the drain (14209.776 sqm) has been covered but when MCD decided to cover the remaining, some NGO raised objection before this Tribunal on sewage polluted water running into the river Yamuna. Vide order dated 13.1.2015, this Tribunal prohibited covering of drains except

those already covered upto 85% which could be completed with permission of NGT. Delhi Jal Board (DJB) is not able to stop unauthorized discharge of sewage into the drain for over 20 years. Large portion (approx. 90%) of the drain 14209.776 sqm. was covered by MCD. The applicant filed W.P. (C) No. 4246/2019 before the Delhi High Court which was disposed of vide order dated 16.07.2019 with liberty to move this Tribunal since this Tribunal has passed judgment dated 13.01.2015 in O.A. No. 06/2012, relating to control of pollution of river Yamuna. Concluding part of the order of the Tribunal is reproduced below:-

“

*94. We are not oblivious of the herculean task which will be required in carrying out the ‘Maily Se Nirmal Yamuna’ Revitalization Project, 2017, but we are of the firm view that any further deferment in taking stern and serious steps for preventing and controlling pollution of River Yamuna, is bound to expose Delhi and its residents to grave environmental disasters. Implementation of provocative action plan postulated by the Expert Committees and as described in this judgment is inevitable to protect public health, public interest and the environment. This is the only solution to bring down the highest contribution of pollutants (76% of the total Yamuna’s Pollution level) to a negligible and preferably to zero percent, in the interest of ecology, environment and to provide clean water to the residents of Delhi.*

*To ensure complete and effective implementation of the recommendations made by the Expert Committees in their reports dated 19th April, 2014 and 13th October, 2014 respectively, as well as, to identify the authorities responsible for compliance for timely preparation and execution of action plans, prepared in terms of this judgment, we hereby issue the following directions in the larger environmental and public interest:*

- i. The Tribunal hereby accepts both the reports filed by the Expert Committees: first report dated 19th April, 2014, read with the gist of recommendations submitted by the Principal Committee on 2nd August, 2014, on the aspects of preservation, restoration and beautification of the banks of River Yamuna and the second report dated 13th October, 2014, read with its annexure, in relation to drainage system in Delhi, together with the Action Plan prepared by the DJB for revitalization of River Yamuna. Both these reports shall form integral part of this judgment. All the concerned authorities of NCT of Delhi, State of UP and State of Haryana shall implement the same without demur and default, expeditiously. The entire project contemplated under these reports and this judgment of the Tribunal shall be completed by 31st March, 2017.*
- ii. This project shall be called ‘Maily Se Nirmal Yamuna’ Revitalization Project, 2017.**
- iii. Implementation of both these reports and the components of the project shall be simultaneously executed by the*

concerned agencies, who shall prepare their respective Action Plans in terms of the reports as well as this judgment and submit it to the Principal Committee constituted hereinafter, in not later than four weeks from the date of pronouncement of this judgment.

iv. (a) Presently, under the jurisdiction of the DJB, there are 23 STPs in existence or planned to be made operational by 2015. Out of them, the oxidation pond at Timarpur is proposed to be closed, as it was commissioned in the year 1947. The STPs at Okhla and Kondli are lying closed due to inadequate sewerage and majority of the STPs are not operating to their optimum capacity. Thus, we direct that the DJB and other concerned Corporations under whose jurisdiction the existing STPs fall, shall, within two months from today, ensure that all these STPs, including the one proposed to be commissioned at Delhi Cantt., should be made fully operational, should operate to their optimum capacity and operate effectively 24x7, without compromising the quality of treated water released from such STPs.

(b) It is further directed that the Action Plan in regard to installation of STPs on 32 major and minor drains shall be prepared, in accordance with the recommendations in the Expert Committee Report afore-referred and action taken in furtherance thereto, within three months from the date of passing of this order.

(c) All the newly proposed 32 STPs should be constructed and installed with the requisite capacity varying from 0.6 mgd to 10 mgd, at the sites specified in the report of the Expert Committee within the time frame indicated in this judgment. Once, the total of 55 STPs would operate effectively and to their optimum capacity, the water released from them shall be recycled and utilised for agriculture, horticulture and industrial purposes and least of this recycled water would be discharged into the River Yamuna.

(d) Action Plan to be prepared to utilize the treated water from the existing 23 STPs as well as from the 32 proposed STPs. It will be ensured that the release of water from these existing STPs should be strictly in accordance with the prescribed parameters and free of any odour and it should meet the faecal coliforms standards.

(e) Wherever necessary, the technology of the existing STP's should be upgraded to ensure proper performance and adherence to the prescribed standards of effluent discharge.

(f) The concerned authorities shall construct and install 26 pump stations at the locations and of the capacity as indicated in the Action Plan placed before the Tribunal. The process thereof should begin within three months from the date of passing of this judgment.

(g) Further, all the STPs shall be provided with a power backup to ensure that they operate effectively 24x7. It shall be ensured that the functional data of all STPs is online and is connected to the Delhi Pollution Control Committee as well as the Central Pollution Control Board, particularly in respect of COD, TDS, TSS and pH and it shall be ensured that the STP's are operational even during power failures.

*(h) All the industrial clusters in Delhi shall be provided with Common Effluent Treatment Plants (CETPs). These CETPs shall be effluent-specific and capacity-specific, with reference to the particular industrial cluster. The installation cost of the CETP shall be borne preferably by the authority that owns and maintains that industrial cluster. In the event of shortage of finances the authority concerned can require the persons running the industrial activity/unit in that cluster to share the cost on 'Polluter Pays Principle' in the ratio 2/3 and 1/3 respectively.*

- xviii. **We direct all concerned to make every possible effort to ensure that the storm water drains do not carry sewage. Sewage may be carried through those drains upon which the STP's have already been installed, till the completion of the project. After the completion of the project, steps shall be taken so that only minimal quantity of treated water from the STPs reaches Yamuna.**
- xix. *The CPCB, DPCC in coordination with the DJB, shall collect samples from River Yamuna, its floodplain and from the respective STP's at different places and sites for detailed analysis. This shall form the baseline data for implementation of this project. It will also be helpful in determining the improvement in the water quality.*
- xx. *The authorities concerned shall take all steps to rejuvenate the water bodies associated with River Yamuna.*
- xxi. *All concerned authorities shall deal with utmost priority and expeditiousness, in case any application in furtherance to any construction or authorization is moved by any of the authorities, Corporations or DJB, directly or through the Principal Committee, in execution of the Project. We grant liberty to the State Authorities, Corporation and DJB to approach the Tribunal in the event there is undue delay in dealing with such application in accordance with law.*
- xxii. **There shall be no construction and/or coverage of any of the drains in Delhi by any Authority or Municipal Corporation. All the drains shall be kept obstruction free by the concerned Corporation. Where substantial work (more than 85%) has been completed, such work is permitted to be completed by the Corporation after obtaining specific orders from the Tribunal in that regard. Rest of the work, where construction has just begun, the construction, including iron material, shall be removed. While completing such remnant work, Corporation shall ensure that the cross section of the drains to carry the requisite storm water for the flood of once in 25 years and other effluents, are not compromised. Such construction and/or removal shall be carried on in terms of paragraph no. 61 of this judgment.**
- xxiii. *We constitute the 'Principal Committee' which shall be responsible and under whose supervision the directions contained in this judgment and the project reports shall be completely, effectively and expeditiously complied with. All*

concerned Authorities, Corporations, DJB and any other department, responsible for carrying out directives of this judgment, shall report the matters and submit the respective reports and data to the Principal Committee, for onward transmission to this Tribunal. The Committee shall file quarterly report of compliance before the Tribunal. The Committee shall consist of Special Secretary, MoEF, Joint Secretary of Ministry of Water Resources, Chief Secretary, Delhi Administration, Vice Chairman, DDA, Commissioner of all the Corporations, Commissioner, DJB, Secretary, Department of Irrigation, NCT of Delhi, concerned Secretaries of the States of Haryana, Uttar Pradesh, Himachal Pradesh and Uttarakhand.

The four Members, namely, Professor C.R. Babu, Professor A.K. Gosain, Professor Brij Gopal and Professor A.A. Kazmi shall be the Members of the Principal Committee and shall be associated with commencement and completion of all the aspects of this project. The Delhi Jal Board along with Corporation under whose jurisdiction the required number of STP is to be constructed and established as well as the drains which are to be completed and made obstruction free shall be responsible for execution of the work as contemplated in the action plan, reports of the Committee and the judgment of the Tribunal. They shall work in tandem and under the supervision of the Principal Committee.

- xxiv. All the Authorities, Corporation, DJB, CPCB, DPCC and any other department or authority, directly or indirectly connected with the compliance of these directions and the Project Reports, shall report to the Principal Committee in relation to all the actions taken in furtherance thereto and their progress from time to time. In the event of default, the Head of Department of such Authority/Corporation/Board would be held personally responsible.
- xxv. These specific directions are in addition to any other direction that we have recorded in the entire judgment.
- xxvi. By this judgment, we not only mandate but even request all the concerned Authorities, State Governments and the Principal Committee to ensure timely compliance of these directions, as this is the only plausible and practical way by which River Yamuna would become pollution free and its flood plain conducive for the biodiversity that it deserves. We have no doubt that with the concerted efforts of all concerned, 'Maily Se Nirmal Yamuna' Revitalization Project, 2017, would be a success. It would not only meet the ecological and environmental standards prescribed but would also provide clean air and water to the residents of Delhi, who are entitled to it and have a legal and constitutional right to receive the same. It will also help in providing sufficient water for agricultural and industrial purposes, thus, saving considerable quantity of potable water, so as to enable the concerned authorities to provide the same to all the colonies of Delhi. We also express a pious hope that residents of Delhi would render all help and assistance to all concerned and even abide by their fundamental duty for rejuvenating River Yamuna.

*xxvii. We would be failing in our duty if we do not record our sincere appreciation for the contribution made, efforts put in and technical guidance provided, by the Members of the Principal Committee constituted by the Tribunal particularly the Expert Members, namely, Professor C.R. Babu, Professor A.K. Gosain, Professor Brij Gopal and Professor A.A. Kazmi.*

*xxviii. We grant liberty to all the parties, the applicants or even the public, to approach the Tribunal for any clarification or modification or for removal of any of the difficulties felt by them in implementation of the directions contained in this judgment and/or of the project reports.”*

3. We have considered the matter and heard the applicants in person and counsel appearing for DJB, DDA, DPCC and MCD. We are informed that Kushak drain is an approximately 6.5 km-long stormwater drain near South Extension which carries stormwater and sewage from several south Delhi localities such as Mehrauli-Badarpur Road, Chirag Dilli, INA, Defence Colony and Pushp Vihar. It meets the Barapullah drain near Nizamuddin West and then flows into the Yamuna river. It is necessary that the same is kept free from sewage. Channelising/treating and using sewage scientifically as per norms is responsibility of statutory authorities like Municipal Corporation and DJB to effectuate right of citizens to clean environment.

4. Thus, we are of the view that the grievance raised needs to be remedied. Solution may not be to cover the entire drain as suggested on the ground that major part of the drain has already been covered. Liberty to move the Tribunal where major part of drain has been covered such as 85% cannot result in such prayer being granted unless concerns for environment are addressed. Covering of a drain can be allowed only if a proper separate pipeline to carry sewage is provided and only rain water is carried in the drain which is not the case here. Otherwise, covering drain will result in gases getting trapped which can be hazardous. The applicants themselves have mentioned that covering of the drain has resulted in accumulation of poisonous gases released from uncovered part of the drain behind certain houses. Thus, it may not be proper to permit covering of the drain in these circumstances but either to uncover the

entire part or evolve suitable mechanism to ensure that no gases are released from the drain to the detriment of the inhabitants of the houses in the area. Solution can be preventing flow of sewage into the drain and periodic cleaning of drain including de-silting, ensuring that there is no stagnation of water.

5. We, accordingly, issue a direction that a joint Committee of CPCB, DPCC, DJB and MCD may look into the matter and resolve the issue with the mandate of ensuring that no toxic gases are released from the drain in question due to discharge of sewage. Sewage flow may be intercepted at appropriate location and channelized to the nearest STPs. Compliance report in matter be filed within four months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. DJB will be the nodal agency for coordination and compliance. The committee may meet within two weeks and take stalk of the situation. The applicants will be free to make their representation before the Committee. Thereafter, the Committee may meet at such frequencies as may be necessary online or offline and review the progress till remedial action is completed.

List for further consideration on 26.09.2023.

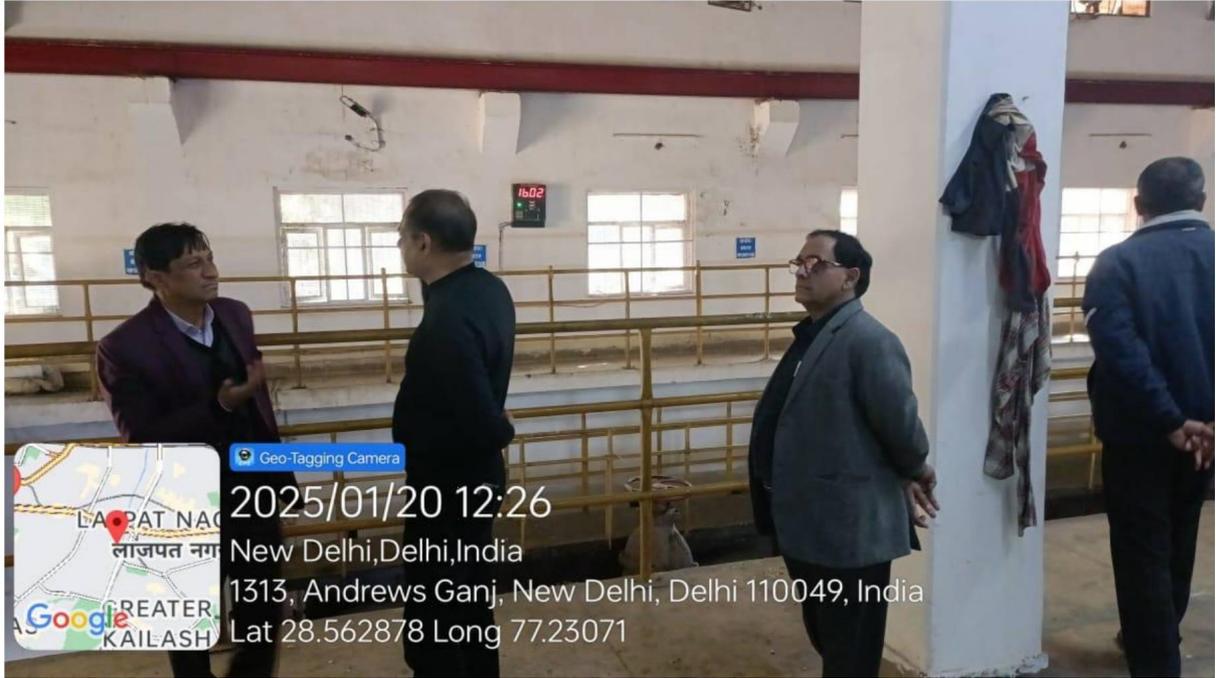
A copy of this order be forwarded to CPCB, DPCC, DJB and MCD by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 19, 2023  
I.A. No. 537/2023 in OA No. 06/2012  
A



Geo-Tagging Camera

2025/01/20 12:26

New Delhi, Delhi, India

1313, Andrews Ganj, New Delhi, Delhi 110049, India

Lat 28.562878 Long 77.23071



शुक्रवादि  
22 जनवरी, 2025  
₹ 1.50  
₹ 14.00

# दैनिक जागरण



इसमें इस SUV को बेहतर सुरक्षा में आज़माया गया और आपकी पसंद  
Nissan SUV में CONNECTA में 77.85 लाख में  
BUY BACK PRICE PLAN + DEF BENEFITS UP TO ₹60,000\*



9833 600 700

#BoltInSideOut

## केजी से पीजी तक मुफ्त शिक्षा देगी भाजपा

अनुराग ठाकुर ने जारी किया संकल्प पत्र का दूसरा भाग

आप सरकार के भ्रष्टाचार की जांच का गठित होगी एसआईटी

मंजूरे, जल्द ही नई दिल्ली - विधानसभा के लिए संकल्प पत्र का दूसरा भाग जारी किया गया है। इसमें भाजपा के नेताओं ने कहा है कि सरकार को अपने काम के लिए जवाबदेह बनना होगा।



संस्कृत पर-2 की मुफ्त परीक्षा  
नए दिल्ली विधानसभा के चुनावों में भाजपा के उम्मीदवारों को बेहतर तरीके से तैयार करने के लिए मुफ्त शिक्षा प्रोग्राम शुरू किया जाएगा।



नमस्कार दिल्ली

दिल्ली देश की घड़कन, यहाँ हो सुशासन का अर्पण।

मेरा बूथ सबसे मजबूत  
संवाद से जुड़ें



Geo-Tagging Camera

2025/01/22 13:44

New Delhi, Delhi, India  
276-A Block B, Greater Kailash I, Greater Kailash, New Delhi, Delhi 110048, India  
Lat 28.548556 Long 77.230274

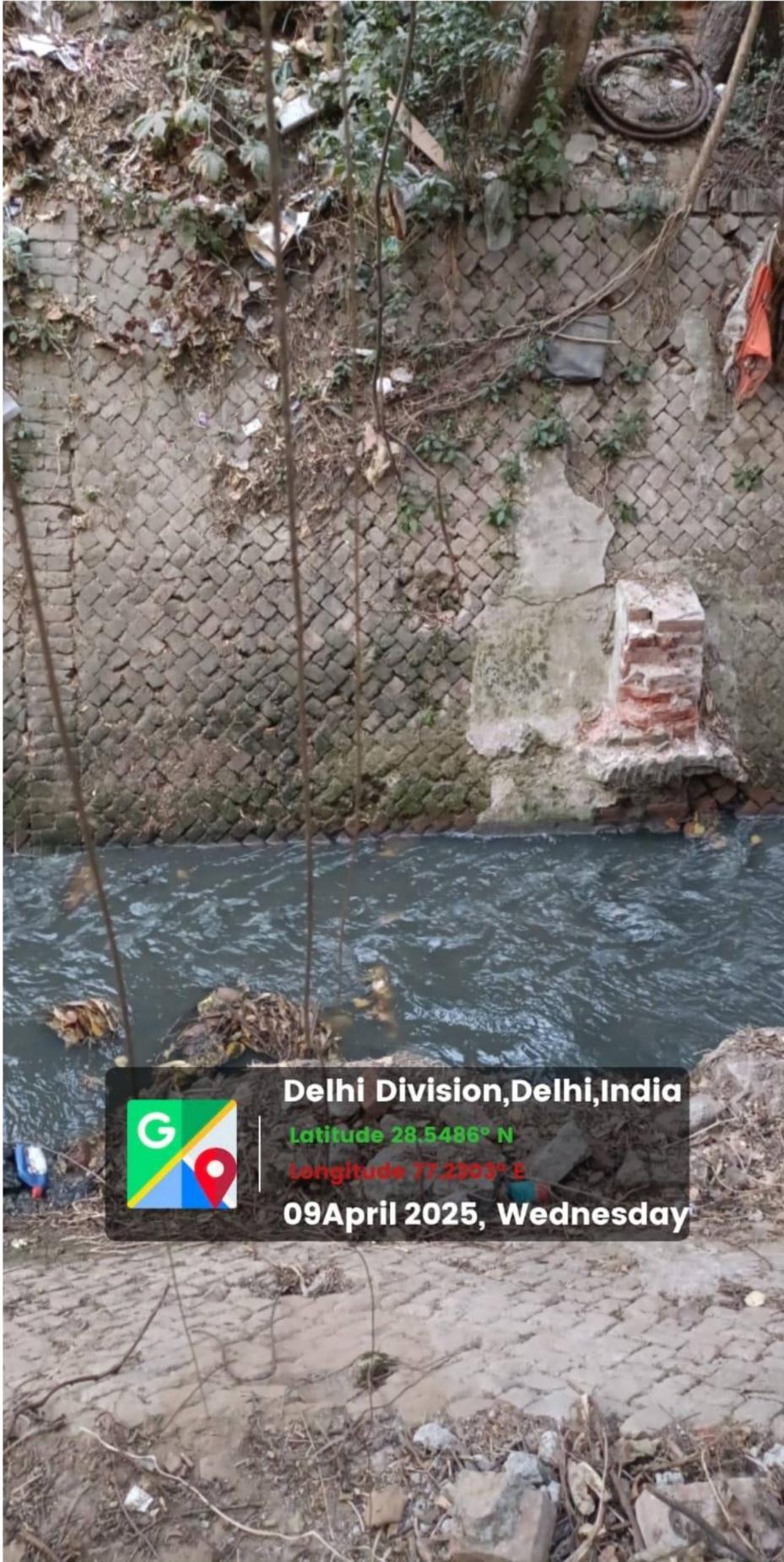






Geo-Tagging Camera  
2025/01/22 13:44  
New Delhi, Delhi, India  
276-A, Block B, Greater Kailash I, Greater Kailash, New Delhi, Delhi 110048, India  
Lat 28.548556 Long 77.230274





**Subject: Joint Inspection Report of GK-1, Drain**

22

In reference to the directions of Hon'ble NGT in the matter of 606/2024, a joint inspection has been carried out on 14/02/2025 at GK-1 Drain. The following officials were present during the inspection, details of officials are as under:

1. Sh. Amardeep, MI-Coord./SZ-MCD
2. Sh. Kamlesh, MI/W.no.173-GK-1/SZ-MCD
3. Sh. Ankit, JE-M-II, W.No. 173-GK-1/SZ-MCD
4. Sh. Chandan Yadav, AE-DJB
5. Sh. Amzad Khan, JE-DPCC

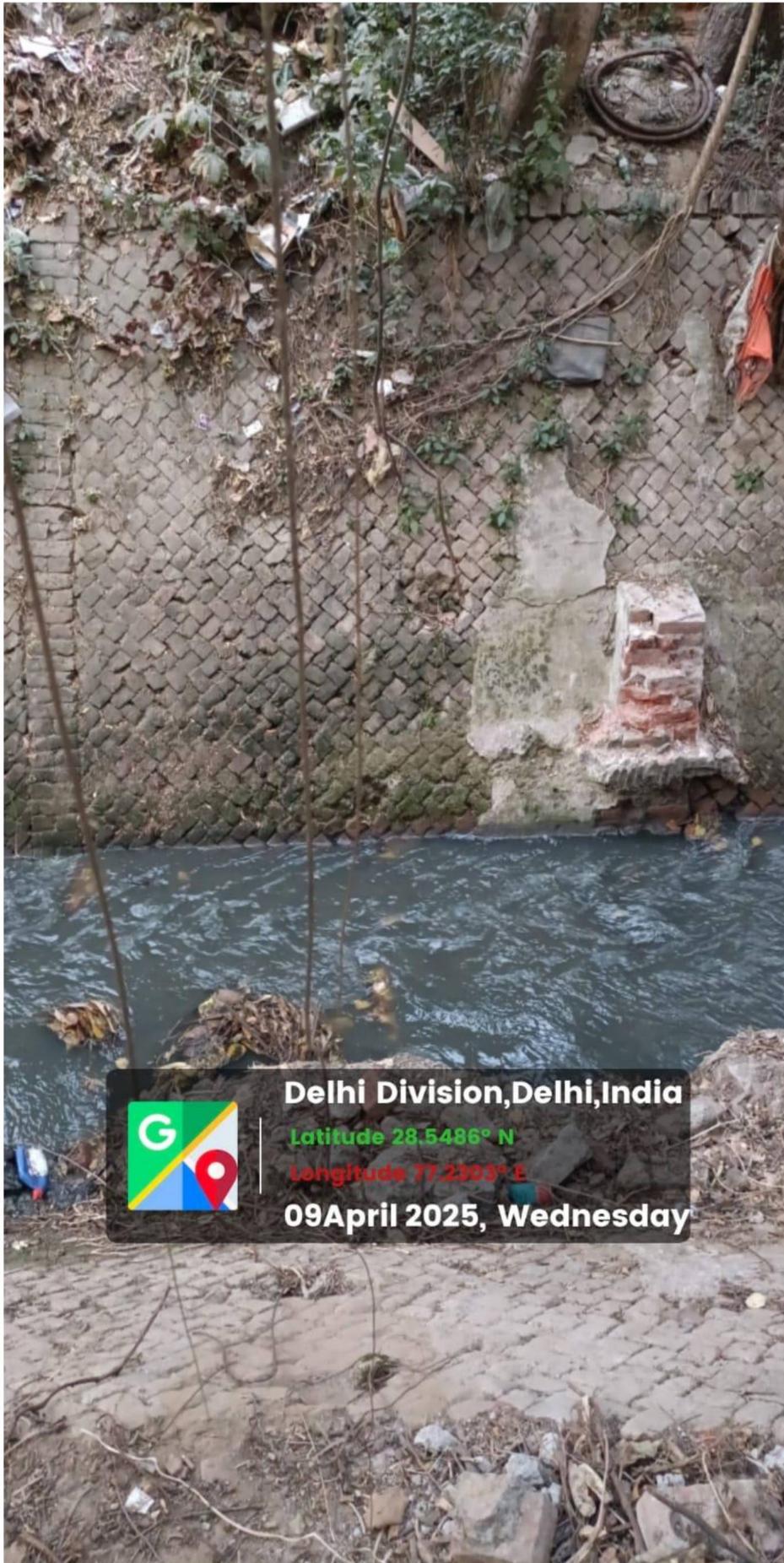
During inspection following observations were found:

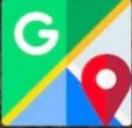
1. The wall of 2mtr height has been removed significantly along with the pipes by DJB.
2. Now, the drain water is channelized thoroughly and no water is stagnant at the site.
3. No Mosquitoes has been observed at the drain and the surrounding areas.
4. Anti-larval measures has been carried out by the Malaria Deptt./MCD time to time.
5. Also, JE-M-II/SZ-MCD has informed that the floating materials has been removed and desilting of the drain has been done time to time and now, no floating material has been found in the drain.
6. Now, the main cause of stagnation of drain water has been removed significantly and now the drain water is channelized.

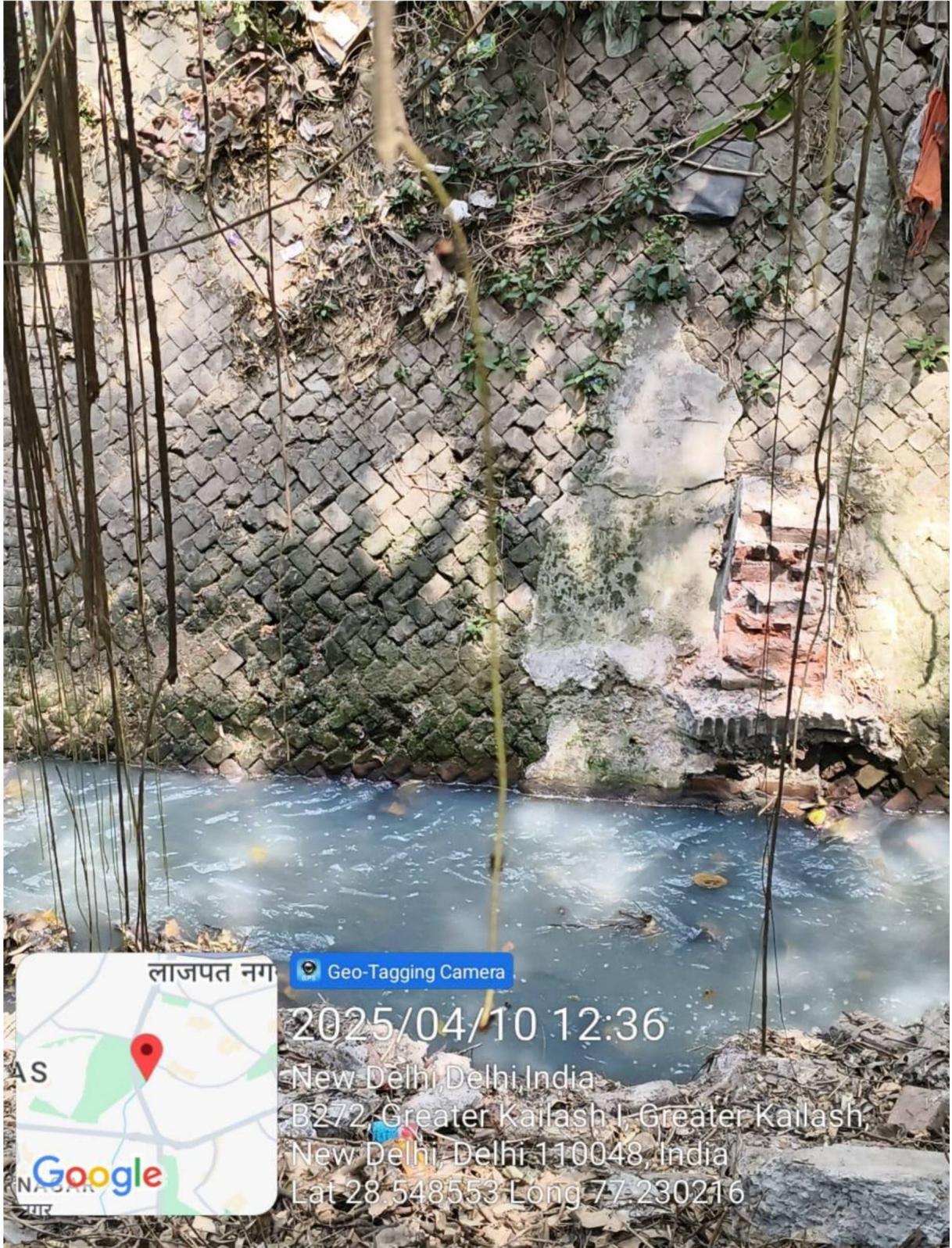
In view of above, it shows that the drain water is now channelized and no more stagnation of water has been found. Also, no mosquitoes have been observed at the drain and the surrounding areas.

Attendance of the officials are as under:

- |  |   |                              |
|--|---|------------------------------|
| 1. Sh. Amardeep, MI-Coord./SZ-MCD            | = | <i>Amardeep</i><br>14/2/25   |
| 2. Sh. Kamlesh, MI/W.no.173-GK-1/SZ-MCD      | = | <i>Kamlesh</i><br>14/2/25    |
| 3. Sh. Ankit, JE-M-II, W.No. 173-GK-1/SZ-MCD | = | <i>Ankit</i><br>14/2/25      |
| 4. Sh. Chandan Yadav, AE-DJB                 | = | <i>Chandan</i><br>14/02/25   |
| 5. Sh. Amzad Khan, JE-DPCC                   | = | <i>Amzad Khan</i><br>14/2/25 |



 **Delhi Division, Delhi, India**  
Latitude 28.5486° N  
Longitude 77.2303° E  
**09 April 2025, Wednesday**



लाजपत नगर

Geo-Tagging Camera

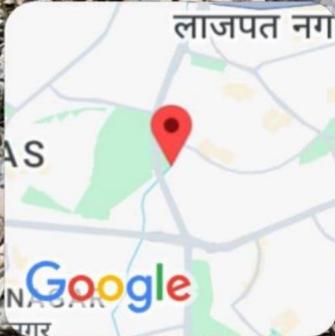
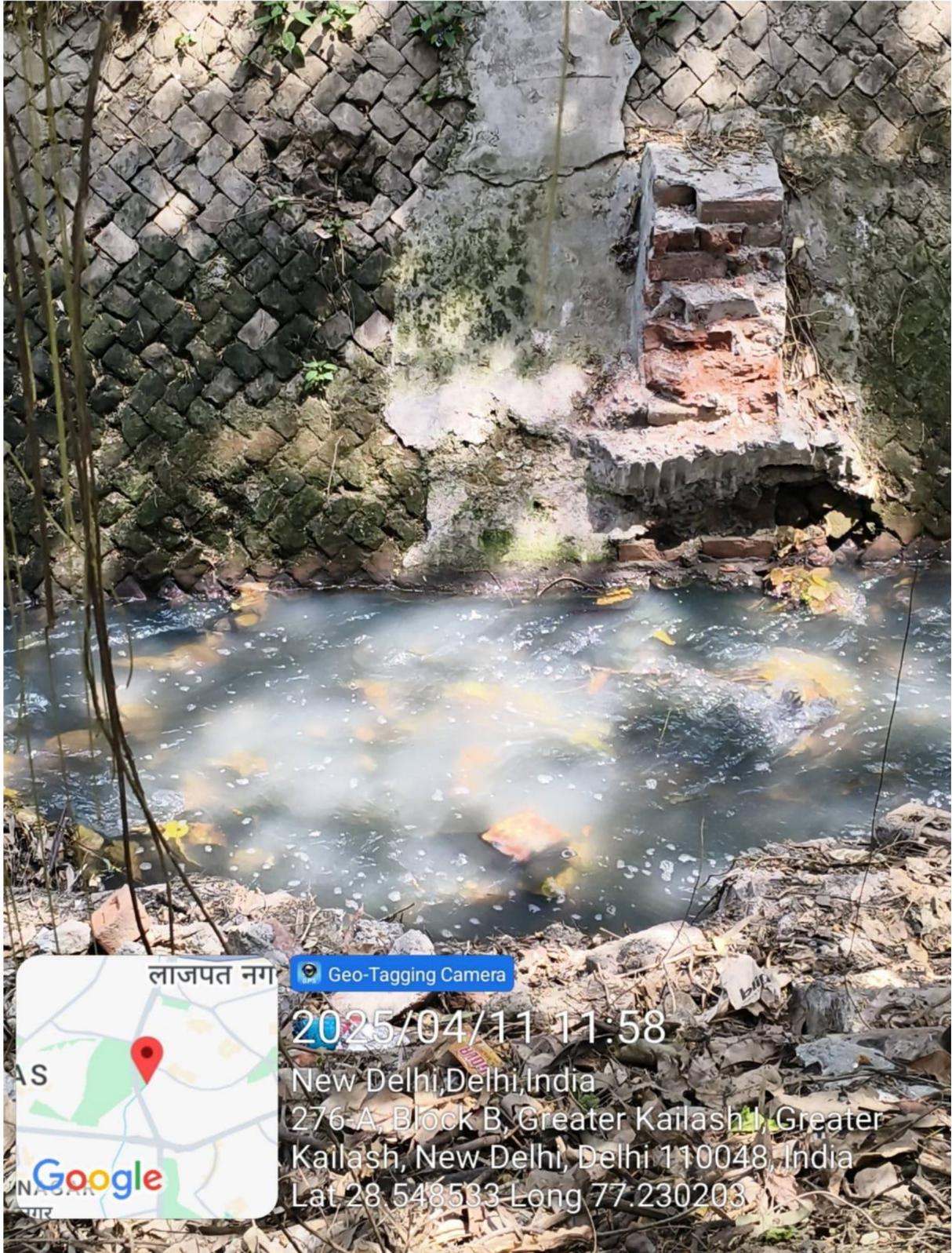
2025/04/10 12:36

New Delhi, Delhi, India  
B272, Greater Kailash I, Greater Kailash  
New Delhi, Delhi 110048, India  
Lat 28.548553 Long 77.230216

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Google

नगर



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2025/04/11 11:58

New Delhi, Delhi, India  
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Kailash, New Delhi, Delhi 110048, India  
Lat 28.548533 Long 77.230203